

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 198/2022

(Arising out of impugned final judgment and order dated 21-02-2017 in CRLMA No. 5859/2017 passed by the High Court of Judicature at Allahabad)

PRADEEP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Amit Kumar, Sr. Adv.
Mr. Rajesh Pathak, Adv.
Mr. Anshuman Purohit, Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Mr. Prabodh Kumar, AOR

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.
Ms. Ananya Sahu, Adv.
Mr. Deepesh Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order granted earlier to continue until further order.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)